STATEMENT

During the current academic session, the Banaras Hindu University had to be closed on December 8, 1972 on account of violence, arson, loot, assault teachers and students and other acts of vandalism. The University started reopening on February 5, 1973 in phases and the final phase was completed on February 28, 1973. The University Campus was again disturbed on March 10 to 13, by some students believed to be associated with the Vidyarthi Parishad/SYJS workers, expelled students and other anti-social elements. The University is reported to be functioning normally.

Government has no definite information regarding involvement of R.S.S. in these disturbances. On the basis of the Report of an Inquiry Committee, the University has, however, taken action against some students involved in the incidents in December, 1972.

Reports regarding disturbances/situation in the University are received in my Ministry from time to time from the Vice-Chancellor/Registrar. Government view with deep concern these disturbances in the Campus of the University and condemn all acts of violence and vandalism.

'INSTANT FOOD UNITS IN CRISIS'

734 SHRIMATI PRATIBHA SINGH:

SHRI GANESH LAL MALI:

Will the Minister of AGRICUL-TURE be pleased to state:

- (a) whether Government's attention has been drawn to the report captioned Instant food units in crisis' published in the 'Financial Express' dated January 10, 1973; and
- (b) if so, the steps taken, and proposed to be taken by Government to help the industry out of the crisis?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):
(a) Yes, Sir.

(b) A statement indicating the steps taken by the Government is laid on the Table of the House.

STATEMENT

Even before the publication of the report in the Financial Express, Bombay, dated the 10th January, 1973, the Government was seized of the matter and measures as detailed below for giving relief to the industry have been adopted:—

- (1) Sugar is being supplied at levy price for manufacture of processed foods meant for export and for Defence Supplies.
- (2) 50% rebate on railway freight is allowed on exported fruit products.
- (3) Exemption from excise duty has been given to process fruit and vegetable products upto a value of Rs. 1,00,000 per annum in respect of those units whose production does not exceed Rs. 2 lakhs per annum.
- (4) The entire excise and counterveiling duty on imported tin-plate is refunded on exported products.
- (5) Import entitlement at 10% of the value of exported products is allowed to enable the manufacturers of fruit products to import citric acid, pectin and colours.

विदेशी शराब की दुकानों के ठेके

* 7 3 5. श्रीमती सीता देवो क्या शिक्षा और समाज कल्याण मत्नी यह वताने की कृपा करेगे कि क्या मरकार राज्य सरकारो को विदेशी शराब दुकानो के ठेके की नीलामी रोक देने निदेश जारी किए यदि हा तो इसके क्या कारण हैं?

†[CONTRACTS FOR FOREIGN LIQUOR SHOPS

*735. SHRIMATI SITA DEVI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state whether Government have issued any directions to State Governments to stop the auctioning of contracts for foreign liquor shops; and if so, the reasons therefor?]

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में उप मंत्री (श्री अरिवन्द नेताम): मादक शराबों का उत्पादन, निर्माण, ग्रिधपत्य, परिवहन क्रय तथा विक्रय एक मात्र राज्य सरकारों के ग्रिधकार में है। केन्द्र सरकार, इस सम्बन्ध में राज्य सरकारों को कोई निदेश नहीं दे सकती।

†[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI ARVIND NETAM): State Governments have exclusive jurisdiction over the production, manufacture, possession, transport, purchase and sale of intoxicating liquors. The Central Government cannot give a directive in this regard to the State Governments.]

ENFORCEMENT OF WILDLIFE PROTECTION ACT

736. SHRIMATI LAKSHMI KU-MARI CHUNDAWAT: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Wild Life Protection Act has since been enforced by all the State Governments;
 - (b) if not, the reasons therefor:
- (c) whether Government have received reports recently of violation of the Wild Life Protection Act in some States; and
- (d) if so, the details thereof, and the remedial measures taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) Only the States of Andhra Pradesh, Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Manipur, Punjab, Rajasthan, Uttar Pradesh and West Bengal passed resolutions empowering Parliament to pass the Wildlife (Protection) 1972. Thereafter the States of Kerala and Mysore passed resolutions adopting the Act as passed by Parliament. Other States have not yet passed resolutions adopting the Act.

Of the above mentioned 13 States, the Wildlife (Protection) Act, 1972 has been enforced in the States of M.P. (25-1-73), Bihar (1-2-73), Gujarat (1-2-73), U.P. (1-7-73) and Haryana (12-3-73).

States of Himachal Pradesh, West Bengal, Kerala and Andaman and Nicobar Islands have indicated their respective dates of enforcement. Gazette notifications will be published on the due dates.

- (b) Some of the States who have passed resolutions adopting the Act are keen to first create the staff necessary to implement the Act and to frame the rules which the States are required to do under the Act, before they agree to the extension of the Act to them. The States who have not yet passed resolutions adopting the Act are being repeatedly requested to do the same.
- (c) So far only one case of violation has been reported from the State of Gujarat.
- (d) The case referred to above relates to the illegal possession of flamingos in Baroda. Eleven live and one dead flamingos have been seized and the offenders are being proceeded against.

ALLOTMENT OF LAND TO CO-OPERATIVE HOUSE BUILDING SOCIETIES

- 737. SHRI SULTAN SINGH: Will the Minister of WORKS AND HOUS-ING be pleased to state:
- (a) the total number of Group Housing Cooperative Societies in Delhi which have so far been registered.

^{†[]} English translation.